

Allotment of Garment shops in International Transit Lounge at Bombay Airport

5413. SHRIMATI MRINAL GORE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether a Garment shop in the International Transit Lounge at Bombay Airport has been allotted;

(b) if so, whether any tenders were invited for the allotment of this shop; and

(c) the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PORUSHOTTAM KAUSHIK): (a) and (b). Yes, Sir.

(c) Notice inviting tenders was issued in local papers on 24th March, 1977. The names of the parties who tendered and the amount offered by them is as under:—

Name of the party	Amount offered
Rs.	
(i) M/s Ramhari Ramnath	25,251/- P.M.
(ii) M/s Prabhudas Hirji	21,111/- F.M.
(iii) M/s Nippon Enterprises	18,141/- P.M.
(iv) M/s Sterling Exports	18,135/- P.M.
(v) M/s Prakash International	16,611/- P.M.
(vi) M/s Satyajit Traders	16,251/- P.M.

The International Airports Authority of India awarded the shop to M/s. Satyajit Traders keeping in view the following:

- (a) fulfilment of tender formalities;
- (b) experience in the line;
- (c) past performance; and
- (d) no party be given more than one shop in the transit lounge.

Recruitment of Casual Labour/Hands in the Nationalised Banks

5414. SHRIMATI MRINAL GORE: DR. BAPU KALDATE:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the nationalised banks have been recruiting casual hands frequently;

(b) if so, whether Government have given any discretionary powers to the heads of these banks; and

(c) the procedure laid down in respect of the employment of casual labour?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (c). Some public sector banks have reported that they engage casual labour for work which is purely of casual nature e.g., lifting of boxes/furnitures etc. Some banks also employ temporary employees on a daily rate basis in the subordinate cadre against leave vacancies in place of permanent subordinate staff.

There is no set procedure for engaging casual labour as the need for engaging such persons, being casual in nature, cannot always be determined in advance and, therefore, any one who is readily available at reasonable prevalent wage rate is generally engaged. No special discretionary powers are required from the Government for engaging casual labour. Rules and regulations for the recruitment of casual labour/temporary employees vary from Bank to Bank depending upon the exigencies of the situation.

Lower rates of Interest by Nationalised Banks

5415. SHRIMATI MRINAL GORE: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether recently the Reserve Bank of India has advised for lower